

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE SIXTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 13013 OF 2024

Between:

M/s. Aadeshwar Traders, (Formerly M/s Vensai Metals) A Registered Partnership, Having its factory at S. No. 115, Vattinagulapally Village, Gandipet Mandal, Ranga Reddy District, rep. by its Partner, Sri Y G Ravi Teja Reddy, S/o: Sri Y Easwar Reddy, aged 30 years, R/o Plot No. 14, Maheswari Nagar, Bharat Nagar Colony, Medchal, Medchal-Malkajgiri District

...PETITIONER

AND

1. The State of Telangana, Environment, Forest, Science and Technology Department, Secretariat, Saifabad, Rep. by its Special Chief Secretary
2. The Telangana State Pollution Control Board, Pariyavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad. Rep. by its Member Secretary,
3. The Environmental Engineer, Regional Office 1 Ranga Reddy District, Telangana State Pollution Control Board, Zonal Office, 6-3-1219, Block C, Ward No. 91, Near Country Club, Kundanbagh, Uma Nagar, Begumpet, Hyderabad. 500016.
4. The Assistant Director, Mines and Geology, My Home Sarovar Plaza, H.No.5-922, Flat No. 203 and 204, 2nd Floor, Shahpur Wadi, Adarsh Nagar, Hyderabad, Telangana 500063

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more particularly in the nature of Writ of Mandamus declaring the impugned proceedings Lr. No. 83/GDP/ PCB/RO-RRD/CF0/2024-127 dated 27-04-2024 issued by the 3rd Respondent, rejecting the application submitted by the Petitioner seeking permission for carrying out eco-friendly stone crushing activity situated at Sy. No. 115, Vattinagulapally

Village, Gandipet Mandal, Ranga Reddy District for a period of six months only till the conclusion of the existing raw material and shifting the unit thereafter as arbitrary, illegal, contrary to the norms stipulated in G.O. Ms. No. 69 Industries and Commerce department dated 12-04-2022 and G.O. Ms. No.4 dated 20-01-2018 and the Revised Classification of Industrial Sectors under Red, Orange, Green and White categories, issued by the Central Pollution Control Board, New Delhi dated 29-02-2016, violates the Principles of Natural Justice and Article 14, 16 and 19(1)(g) of Constitution of India and consequently direct the 3rd Respondent to accord approval to the Petitioner firm to carry out eco-friendly stone crushing activity for a period of six months till the conclusion of the existing raw material and shift the existing unit in S. No. 115, Vattinagulapally Village, Gandipet Mandal, Ranga Reddy District by setting aside the impugned proceedings dated 27.04.2024 passed by the 3rd Respondent and pass such other suitable.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents permitting the Petitioner firm to run the eco-friendly stone crushing activity at Sy. No. 115, admeasuring 6 acres, situated at Vattinagulapally village, Gandipet Mandal, R.R. District and other allied activities, during the pendency of the writ petition and pass such other suitable.

Counsel for the Petitioner: SRI N. GANGADHAR

**Counsel for the Respondent No.1: SRI G. VEERA SWAMY,
GP FOR ENVIRONMENT**

**Counsel for the Respondent Nos.2 and 3: SRI A. VISHNU VARDHANA REDDY,
SC FOR TELANGANA STATE POLLUTION CONTROL BOAD**

**Counsel for the Respondent No.4: GP FOR HOME
SRI A. ANANTHASEN REDDY, GP FOR MINES AND GEOLOGY**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.13013 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. N. Gangadhar, learned counsel appears for the petitioner.

Mr. G.Veera Swamy, learned Government Pleader for Environment appears for respondent No.1.

Mr. A.Ananthasen Reddy, learned Government Pleader for Mines and Geology appears for respondent No.4.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER**

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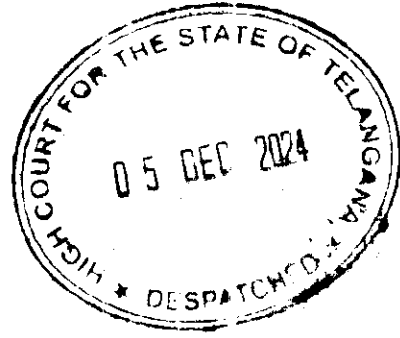
To,

1. One CC to Sri N. Gangadhar, Advocate [OPUC]
2. One CC to Sri A. Vishnu Vardhana Reddy, SC for Telangana State Control Board[OPUC]
3. Two CCs to The GP for Mines and Geology, High Court for the State of Telangana, at Hyderabad[OPUC]
4. Two CCs to GP for Environment, High Court for the State of Telangana, at Hyderabad [OUT]
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HIGH COURT

DATED:16/10/2024



ORDER

WP.No.13013 of 2024

DISMISSING THE WRIT PETITION AS
INFRACTUOUS

WITHOUT COSTS.

(9) Copies

Dr
28/10/24